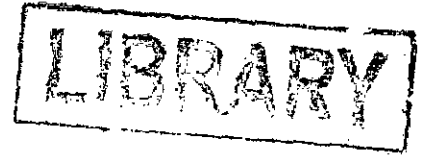


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/815/2018

Date of order: 08.08.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Mondal Tudoo
Vs.
East Central Railways

For the Applicant : Mr. G. K. Chowdhury, Counsel

For the Respondents : Mr. P. Prasad, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. Ld. Counsel for respondents at hearing produced a copy of the termination order passed in regard to the present applicant who has claimed for pension and other retiral benefits by way of the said OA.

3. Ld. Counsel for applicant upon receipt of such termination order seeks liberty to withdraw the present OA, either to challenge the removal order in a freshly instituted OA or to seek compassionate allowance before the competent authority.

4. Accordingly, OA is disposed of as withdrawn with the aforesaid liberty.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

pd